

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 254/AT/2022**

- Subject : Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for procurement of power from the 1200 MW Grid-Connected Solar PV Power Project at Village- Kalijal & Matuon ki dhani, Tehsil- Shiv, District- Barmer and at Village Rawadi Chak, Tehsil- Fatehgarh, District- Jaisalmer in Rajasthan as per the Standard Bidding Guidelines of Ministry of Power, GOI dated 03.08.2017 and its amendments thereof.
- Date of hearing : 11.10.2022
- Coram : Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : NTPC Limited
- Respondents : M/s XI Xergi Power Private Limited & Ors.
- Parties present : Ms. Sakie Jakharia, Advocate, NTPC  
Shri Preetam, Advocate, NTPC

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking adoption of tariff for 1200 MW grid connected solar PV Project selected through the competitive bidding process as per the 'Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Power Projects' issued by the Ministry of Power, Government of India dated 3.8.2017 ('the Guidelines'). Learned counsel further submitted that so far, NTPC has executed the Power Supply Agreements ('PSA') for 200 MW and accordingly, the Power Purchase Agreements ('PPA') have been executed for 200 MW. However, for the balance capacity of 1000 MW, NTPC is having discussions with various buying utilities/ distribution licensees for signing of PSAs. PPAs with the selected bidders will be signed by NTPC subsequent to the execution of PSAs with the buying utilities/ distribution licensees for procurement of such power. She requested that in such circumstances, the Commission may consider the adoption of 200 MW tariff in respect of which PPA and PSA have been signed.

2. After hearing the learned counsel for the Petitioner, the Commission ordered as under:

- (a) Admit. Issue notice to the Respondents.
- (b) The Petitioner to serve copy of the Petition on the Respondents immediately, if not already served and the Respondents to file their reply, if any, by 25.10.2022 after serving copy of the same to the Petitioner, who may file its rejoinder, if any, by 11.11.2022;
- (c) The Petitioner to file following details/information on affidavit by 21.10.2022:
  - (i) Documents indicating NTPC's compliance with Clause 6.4 of the Standard Solar Guidelines.
  - (ii) Copy of intimation to the Appropriate Commission about the initiation of bidding process as per Clause 3.1.1(b) of the Standard Solar Guidelines, if any.
  - (iii) Reason for substantial delay in issuance of Letter of Award (19.4.2022) after the completion of e-reverse auction (6.8.2020).
  - (iv) Undertaking to the effect that the Bidding Documents including PPA and PSA are in line with the provisions of the Standard Solar Guidelines. In case of any deviation taken by NTPC, the reason for such deviation(s) along with approval of the Appropriate Authority/Commission, if any.
  - (v) Reason for only awarding 200 MW @ Rs 2.43/kWh despite the 1070 MW was available @ Rs 2.43/kWh after the e-reverse auction.
- (d) Parties to comply with the above directions within the specified timeline and no extension of time shall be granted.

3. The Petition shall be listed for hearing on 29.11.2022.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Legal)**